

[Shri Raj Bahadur]

General thereon [Placed  
in Library See No LT—  
3072/72]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Commissioners for the Port of Calcutta, for the year 1969-70 and the Audit Report thereon [Placed in Library See No LT—3073/72]

STATEMENT CORRECTING ANSWER TO  
UNSTARRED QUESTION

THE MINISTER OF STATE IN THE  
MINISTRY OF WORKS AND  
HOUSING (SHRI I K GUJRAL).  
I beg to lay on the Table a statement  
correcting the reply given on the 1st May,  
1972 to Unstarred Question No 4447 by  
Shri Shashi Bhushan regarding *ex Mem-*  
*bers of Parliament in possession of Govern-*  
*ment accommodation and giving reasons*  
*for the delay in correcting the reply*

STATEMENT

In reply to 'Unstarred Question' No 4447 answered on the 1st May, 1972 in the Appendix 'A', the following was stated against Sl No 10

| Name            | Particulars of accommodation  | Amount due up to<br>31.3 72 |
|-----------------|---|-----------------------------|
| 10 Dr Salig Ram | 120 North Avenue<br>Servant Quarter<br>No 123, North Avenue<br>Garage 101, — do — | Rs 191 07                   |

The correct position in respect of Sl No. 10, will be as under

| Name            | Particulars of accommodation                                      | Amount due up to<br>31 3 72 |
|-----------------|---|-----------------------------|
| 10 Dr Salig Ram | Servant Qr. 123,<br>North Avenue<br>Garage No 101<br>North Avenue | Rs 191 07                   |

The mistake could not be corrected within seven days as it was detected late

The inconvenience caused to the House is regretted

NOTIFICATIONS UNDER ESSENTIAL  
COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE  
(SHRI ANNASAHEB P SHINDE)  
I beg to lay on the Table a copy each of the  
following Notifications (Hindi and English  
versions) under sub section (6) of section 3  
of the Essential Commodities Act, 1955 —

- (1) The Fertilizer (Control) First  
Amendment Order, 1972, published  
in Notification No G S R 215  
(E) in Gazette of India dated the  
30th March, 1972

- (2) The Fertilizer (Control) Second  
Amendment Order, 1972, published  
in Notification No G S R 240  
(E) in Gazette of India dated the  
6th April, 1972

[Placed in Library See No LT—3075/  
72]

DELHI, MEBRUT AND BULANDSHAHR MILK  
AND MILK PRODUCTS CONTROL  
ORDER, 1972

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (PROF  
SHER SINGH) I beg to lay on the

Table a copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1972 (Hindi and English versions) published in Notification No. S. O. 342 (E) in Gazette of India dated the 6th May, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3076/72]

**ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1970-71**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table :

- (1) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1970-71.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library See No LT-3077/72].

**REMAND OF MEMBER**

MR SPEAKER : I have to inform the House that I have received the following telegram dated the 26th May, 1972, from the Sub-Magistrate, Trivandrum :

"Shri A. K. Gopalan, Member, Lok Sabha arrested in Trivandrum under Sections 47, 38(2) and 52 of Act 5 of 1961 and produced in court. Remanded to Central Jail, Trivandrum till 5th June."

12.10 hrs.

**ELECTION TO COMMITTEE**

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

SHRI S. M. SIDDAYYA (Chamarajanagar) : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri Golap Barbora from the Committee and do communicate to this house the name of the Member so elected by Rajya Sabha to the Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri Golap Barbora from the Committee and do communicate to this House the name of the Member so elected by Rajya Sabha to the Committee"

*The motion was adopted.*

12 11 hrs.

**GENERAL INSURANCE BUSINESS (NATIONALISATION) BILL\***

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) :

\*Published in Gazette of India Extraordinary. Part II, section 2, dated 29-5-72.